

| Sl.No. | States           | Delayed compensation paid (in ₹) |
|--------|------------------|----------------------------------|
| 3.     | Bihar            | 470421                           |
| 4.     | Gujarat          | 366756                           |
| 5.     | Haryana          | 48413                            |
| 6.     | Himachal Pradesh | 248066                           |
| 7.     | Jharkhand        | 51617                            |
| 8.     | Karnataka        | 58879                            |
| 9.     | Kerala           | 449173                           |
| 10.    | Madhya Pradesh   | 2881708                          |
| 11.    | Maharashtra      | 1704354                          |
| 12.    | Meghalaya        | 135                              |
| 13.    | Odisha           | 165                              |
| 14.    | Punjab           | 111454                           |
| 15.    | Rajasthan        | 2070973                          |
| 16.    | Sikkim           | 10233                            |
| 17.    | Tamil Nadu       | 16                               |
| 18.    | Tripura          | 2845                             |
| 19.    | Uttarakhand      | 5325                             |
| 20.    | West Bengal      | 8883022                          |
| Total  |                  | 17533631                         |

Source: [www.nrega.nic.in](http://www.nrega.nic.in).

### **Unemployment allowance**

883. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry is facing challenges while implementing the MGNREGA across the country;

(b) if so, details thereof;

(c) whether unemployment allowance is paid in case the work is not provided within fifteen days of applying for work;

(d) if so, details of cases where unemployment allowance has been paid or is being paid, details thereof; and

(e) stringent steps being taken to check corruption in the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) Timely payment of wages, improvement in technical capability of supervising engineers for ensuring creation of quality asset, generating more and more awareness among the stakeholders etc. are some of the challenges faced in implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Improvement in programme implementation is a continuous process. Government is alive to such challenges. Monitoring and supervision of all aspects of the programme have been strengthened for improving the implementation of the MGNREGS.

(c) and (d) As per provision of the Act, the unemployment allowance is to be paid by the States/UTs. As per Management Information System (MIS), State/UT-wise unemployment allowance paid under MGNREGS during the financial year 2017-18 is given in the Statement (*See* below).

(e) The Government has taken stringent steps to check corruption in the scheme. These include:—

- (i) Implementation of National electronic Fund Management System (Ne-FMS) and focus on Aadhaar Based Payment system, streamlining fund flow mechanism, and monitoring of timely payment of wages to workers.
- (ii) Monitoring framework developed and advisories issued for inspection of MGNREGA works by State, District and Block level officials and National Level Monitors.
- (iii) The Ministry has initiated Job Cards (JCs) verification of MGNREGA workers to weed out the bogus and duplicates JCs.
- (iv) Auditing Standards have been issued and States have been advised to establish independent Social Audit Units, conduct Social Audit as per Audit of Scheme Rules, training of Village Resource Persons for conducting Social Audit etc.
- (v) A path breaking initiative for improved planning, effective monitoring and greater transparency with the use space technology for geo-tagging of MGNREGA assets was launched.

**Statement**

*State/UT-wise details of unemployment allowance paid under MGNREGS during the financial year 2017-18*

FY: 2017-18

| Sl.No. | States           | Unemployment allowance paid (in Lakh) |
|--------|------------------|---------------------------------------|
| 1.     | Bihar            | 0.02                                  |
| 2.     | Gujarat          | 0.16                                  |
| 3.     | Himachal Pradesh | 0.21                                  |
| 4.     | Jharkhand        | 0.39                                  |
| 5.     | Karnataka        | 0.31                                  |
| 6.     | Kerala           | 0.09                                  |
| 7.     | Madhya Pradesh   | 0.02                                  |
| 8.     | Maharashtra      | 0.22                                  |
| 9.     | Rajasthan        | 1.31                                  |
| 10.    | Tamil Nadu       | 0.01                                  |
| 11.    | Uttarakhand      | 0.06                                  |
| TOTAL  |                  | 2.8                                   |

**Promotion of science and technology**

884. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government has taken any measure to promote scientific research in institutes/universities;

(b) if so, details thereof and if not, reasons therefor;

(c) whether there has been an increase in patents registered by Indian institutes and universities; and

(d) if so, details thereof and if not, reasons therefor?

THE MINISTER OF SCIENCE AND TECHNOLOGY (DR. HARSH VARDHAN):

(a) Yes Sir.

(b) The Government has taken adequate measures to promote scientific research in institutes/universities. Ministry of Science and Technology is the largest extramural R&D support agency in the country and financial support is provided to scientists